

अध्यक्ष महोदय : अज्ञात वालों से पूछ लेता हूँ, उन्होंने ऐसा क्यों किया है। उनको खुद समझदारी होनी चाहिए थी

He should also understand it. I will ask them.....I will take action.

मैं एक्शन तो क्या कहूँ, मैं उनको बतला दूँगा।

श्री मनीराम बागड़ी : आप कहते हैं, इस पर बोलने दीजिए।

अध्यक्ष महोदय : आपको खुली इजाजत है, आप बोलिएगा।

PROF. SAIFUDDIN SOZ (Baramulla) : I have raised two issues... I am not raising any controversy. One is the unconstitutional dismissal of Farooq Abdullah Government... (Interruption)**

MR. SPEAKER ; Not allowed.....

(Interruptions)

MR SPEAKER : Please understand, I have given you my word. Please sit down.

Shri Pranab Kumar Mukherjee.

12.17. hrs.

PAPERS LAID ON THE TABLE

Report of the Eighth Finance Commission together with an explanatory memorandum

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Eighth Finance Commission together with an explanatory memorandum showing the action taken thereon, under article 281 of the Constitution. [Placed in Library Sec, No. LT—8400/84]

NOTIFICATIONS UNDER COMPANIES ACT, 1956

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 :—

- (i) The Cost Accounting Records (Bulk Drugs) (Amendment) Rules, 1984 published in Notification No. G.S.R. 505 in Gazette of India dated the 26th May, 1984.
- (ii) The Cost Accounting Records (Steel Tubes and Pipes) Rules, 1984 published in Notification No. LT—8401/84)

(Placed in Library Sec No. LT—8401/84)

(2) A copy of Notification No G.S.R. 217 (Hindi and English versions) published in Gazette of India dated the 3rd March, 1984 declaring 'Messrs Grama Nala Saswatha Nidhi Limited' to be a 'Nidhi' under section 620A (1) of the Companies Act, 1956 together with a corrigendum to the Hindi version of the Notification published in Notification No. G.S.R. 615 in Gazette of India dated the 23rd June, 1984 under sub-section (3) of section 620A of the said act. (Placed in Library Sec No. LT—8402/84)

Statements showing the action taken by Government on various Assurance, Premises and undertakings given by the Ministers during various sessions of Lok Sabha

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENARY AFFAIRS (SHRI H.K.L. BHAGAT) : I beg to lay on the Table the